

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
01-05-2024 AT 10:30 AM**

**Company Petition IB/197/2021  
AND**

**IA (IBC) 520/2024 in IA (IBC) 1379/2023, IA (IBC) 521/2024 in IA (IBC) 1379/2023 &  
IA (IBC) 1379/2023 in Company Petition IB/197/2021  
u/s. 10 of IBC, 2016**

**IN THE MATTER OF:**

Greesha Laboratories Pvt Ltd

**...Petitioner**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 520/2024 in IA (IBC) 1379/2023**

Mr Kalvakolanu Murali Krishna Prasad, Resolution Professional present physically.

Orders pronounced. In the result, this application is allowed on payment of costs of Rs.1 5,000/- to the Prime Minister Reliefs Fund which is payable within one week from the date of this order in default this IA stands dismissed. On compliance, let the counter be taken on record and respondent can file a rejoinder if any within a week thereafter.

Accordingly, **this application is allowed and disposed of.**

**IA (IBC) 521/2024 in IA (IBC) 1379/2023**

Mr Kalvakolanu Murali Krishna Prasad, Resolution Professional present physically.

Orders pronounced. In the result, this application is allowed on payment of costs of Rs.1 5,000/- to the Prime Minister Reliefs Fund which is payable within one week from the date of this order in default this IA stands dismissed. On compliance, let the counter be taken on record and respondent can file a rejoinder if any within a week thereafter.

Accordingly, **this application is allowed and disposed of.**

**IA (IBC) 1379/2023**

Mr Kalvakolanu Murali Krishna Prasad, Resolution Professional present physically.

Learned Counsel Mr Vara Prasad, for the applicant present physically.

Learned Counsel Mr G Bhupesh, for Respondent Nos 4 to 6 present physically.

In the light of the orders passed in IA No 520/2024 and IA No 521/2024 hearing in this application adjourned with a direction to both sides shall get ready on the next hearing date.

Matter adjourned to 12.06.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**